

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 124

IA /457(AHM) 2020

IA/458 (AHM)2020

IA/ 506(AHM)2020

IA/507(AHM)2020

IA/508(AHM)2020

IA/635(AHM)2020

IA/736(AHM)2020

IA/240(AHM)2021

IA/313(AHM)2021

IA/314(AHM)2021

in

CP(IB)/586(AHM)2019

Order under Section 9 IBC

IN THE MATTER OF:

Noble Resources International Pte Ltd

V/s

Sona Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Mr. Karan Sanghani, learned counsels

For the Respondent : Mr. Shashvata U Shukla, learned counsel

ORDER

Learned counsel, Mr. Jaimin Dave, has brought to our notice that the Hon'ble NCLAT directed this Adjudicating Authority not to approve or reject the plan.

In view of this, All IAs stands adjourned to 07.09.2021.

Meanwhile, the parties are directed to upload all their respective documents on e-portal within one week, if not already uploaded.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)